

आयकर अपीलीय अधीकरण, न्यायपीठ –“A” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “A” BENCH: KOLKATA
[Before Shri J. Sudhakar Reddy, AM and Shri A. T. Varkey, JM]

I.T.A. No. 977/Kol/2019
Assessment Year: 2006-07

Rakesh Kumar Gupta (PAN: AAIHR 0116 E)	Vs.	ITO, Ward-45(4), Kolkata
Appellant		Respondent

Date of Hearing (Virtual)	13.05.2021
Date of Pronouncement	17.06.2021
For the Appellant	None
For the Respondent	Smt. Ranu Biswas, Addl. CIT

ORDER

Per Shri A. T. Varkey, JM:

This is an appeal preferred by the assessee against the order of Ld. CIT(A)-13, Kolkata dated 10.04. 2019 for Assessment year 2006-07.

2. At the outset, we note that there is a letter from the assessee that he has already received Form number 3 from Ld. PCIT pursuant to his filing of Form nos. 1 and 2 as per the scheme envisaged in the Direct Tax Vivad Se Viswas Scheme, 2020 (hereinafter, the ‘scheme’). In the light of the aforesaid fact, we allow the assessee to withdraw the appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 17th June, 2021.

Sd/-
(J.S. Reddy)
Accountant Member

Sd/-
(A. T. Varkey)
Judicial Member

Dated: 17.06.2021

SB, Sr. PS

Copy of the order forwarded to:

1. Appellant- Rakesh Kumar Gupta, HUF, Flat B-2, P-77, CIT Road Scheme-VIM, Kolkata, West Bengal-700054.
2. Respondent – ITO, Ward-45(4), Kolkata
3. The CIT(A)- 13, Kolkata (sent through e-mail)
4. CIT- , Kolkata
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Assistant Registrar
ITAT, Kolkata Benches, Kolkata